

To  
The Secretary,  
Central Electricity Regulatory Commission,  
6th, 7th & 8th Floor, tower B, World Trade Centre,  
Nauroji Nagar, New Delhi-110029

**Subject:** CERC Public Notice dated 02.10.2024 on Deviation Settlement Mechanism and Related Matters (First Amendment) Regulations, 2024.

**Reference:** CERC Public Notice No. L-1/260/2021/CERC dated 02.10.2024.

Dear Sir,

Greetings from ReNew Private Limited!

ReNew Pvt. Ltd. is one of the largest renewable power producers in India, having an aggregated portfolio of ~20 GW, including more than 10 GW of operational capacity. We have portfolio of solar, wind & hydro assets with presence over ten states in the country. The company is also the first Indian renewable company to be listed on NASDAQ.

This is in reference to Public Notice issued by CERC on 02.10.2024 inviting comments/ suggestions on draft on Deviation Settlement Mechanism and Related Matters (First Amendment) Regulations, 2024. We are herewith submitting our comment as below:

**As per CERC Draft Amendment:**

3.1 Clause (8) of Regulation 8 of the Principal Regulations shall be substituted as under:

*“(8) The charges for injection of infirm power shall be zero: Provided that if infirm power is scheduled after a trial run as specified in the Grid Code, the charges for deviation over the scheduled infirm power shall be as applicable for a general seller or WS seller, as the case may be:*

*Provided further that when the system frequency,  $f > 50.05\text{Hz}$ , the charges for deviation of scheduled infirm power by way of over injection by a general seller or WS seller, as the case may be, shall be zero.”*

**ReNew Comment:**

**WS seller should be allowed to schedule infirm power before the trial run, considering the possibility of delay in receiving certificate for successful completion of the trial run and this could also tend to huge revenue impact on the generator.**

We request your good office to kindly consider our comment while finalizing the same.

Thanking you.

**Yours Sincerely,**



**for ReNew Private Limited**



**ReNew Private Limited**  
**(Formerly known as ReNew Power Private Limited)**

**CIN:** U40300DL2011PTC291527

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